(d) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) No, Sir.

(c) and (d) Reservation in Services for Scheduled Castes and Scheduled Tribes are provided irrespective of income or area whether rural or urban. Government facilities in the shape of post-matric scholarships Hostel accommodation, Book Banks and pre-examination coaching are however available to students whose parents income is below Rs.24000/- p.a. with restriction to two children per family only.

[Translation]

Security to Dalai Lama

3947. SHRI MOHAN SINGH (DEORIA) : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether three Tibbetans of China origin were arrested for spying from Dharamshala the exiled capital of Dalai Lama, the exiled religious head of Tibbet;

(b) if so, the details thereof; and

(c) the steps taken by the Government for the security of Dalai Lama and whether any change has been effected therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) Three Tibetans of Chinese origin were arrested in the second fortnight of November, 1995 in Dharamshala by the local Police.

(c) Security arrangements for the Dalai Lama are reviewed from time to time. Government of Himachal Pradesh have been advised of the need to suitably review and stream line the security arrangements in view of the recent developments.

[English]

Compensation/Ex-Gratia Payment

3948. SHRI AMAR ROYPRADHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any compensation/ex-gratia payment has been given to the official drowned in the Parbati Dam near Dholpur, Rajasthan;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Yes, Sir. A sum of Rs.10,000/- each to the families of the five officials drowned in the Parbati Dam near Dholpur, Rajasthan on 16.10.1995 has been sanctioned from the Relief Fund of the Chief Minister of Rajasthan. An ex-gratia amount of Rs.1 lakh each in respect of two officers and Rs.75,000/- in respect of one official belonging to Government of Rajasthan has also been sanctioned by the Government of Rajasthan.

(c) Does not arise.

Navo Sudra Caste

3949. SHRI BALRAJ PASSI : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that "Navo Sudra" caste is declared as scheduled caste in West Bengal;

(b) if so, the details thereof;

(c) whether a large number of Bangali "Navo Surda" people have migrated en-mass to various parts in Uttar Pradesh, particularly in Districts of Nainital and Pilibhit after Independence;

(d) if so, the details thereof;

(e) whether the Government of Uttar Pradesh have not declared the "Navo Sudra" caste as scheduled caste; and

(f) if so, the time by which it is likely to be declared?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) "Navo Sudra" community has not been notified as a Scheduled Caste in relation to the state of West Bengal. However, "Nama Sudra" community has been declared as Scheduled Caste in West Bengal.

(c) and (d) Yes Sir. Persons belonging to "Nama Sudra". Community have been settled in various districts of Uttar Pradesh including Nainital and Pilibhit.

(e) According to the provisions of Article 341 of the Constitution the Government of Uttar Pradesh or any state Government is not empowered to declare any community as Scheduled Caste. Inclusion in the list of Scheduled Castes can be made through an Act of Parliament only. The Government of Uttar Pradesh has however, recommended a proposal to include 'Nama Sudra' in the Scheduled Caste list of Uttar Pradesh.

(f) No specific time schedule can be indicated.

Regional Council for Jammu

3950. KUMARI SUSHILA TIRIYA :

SHRI GURUDAS KAMAT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether granting of regional council for Jammu is under the consideration of the Government; and

(b) if so, the details thereof?